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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 275/2017, C.P. No. 16/241/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Bahubali Shantilal Shah
V/s.
The Lok Prakashan Ltd. & Ors

Section of the Companies Act: Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RES. NO. 4	Mr. A. S. H.
2.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	<u>M. Godiawala</u>
3.	TANAYA A. SHAH	ADVOCATE	RESPONDENT NO. 2	Tanaya Shah
4.	DIVYANG MAJMUDAR	F.C.A.	R-6	<u>Divyang Majmudar</u>

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Ms. Tanaya Shah present for Respondent No.2. None present for Respondent No.3. Learned Advocate Mr. Anip Gandhi present for Respondent No.4. Learned FCA Mr. Divyang Majmudar present for Respondent No.6.

Learned Counsel appearing for both parties requested two weeks time to suggest the name of mutually accepted person to act as an Independent Director.

List the matter on 08.01.2018 as a last chance.

B. Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.